

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH : JODHPUR

Date of order : 17.11.1998

O.A. No. 391/1996

Gulam Kadir son of Shri Deen Mohd. Khan, aged about 70 years, resident of House No. 814, Ward No. 13 (Old Abadi No. 34) Near S.B.B.J, Sriganganagar (Raj.), last employed on the post of Driver 'A' Special under Loco Foreman, Jodhpur, Northern Railway.

... Applicant.

v e r s u s

1. Union of India through the General Manager, Baroda House, Northern Railway, New Delhi.
2. The Divisional Railway Manager, Northern Railway, Jodhpur Division, Jodhpur.
3. The Divisional Personnel Officer, Northern Railway, Jodhpur Division, Jodhpur.

... Respondents.

Mr. J.K. Kaushik, Counsel for the applicant.

Mr. R.K. Soni, Counsel for the respondents.

CORAM:

Hon'ble Mr. Gopal Krishna, Vice Chairman.

Hon'ble Mr. Gopal Singh, Administrative Member.

O R D E R

(Per Hon'ble Mr. Gopal Krishna)

Applicant, Gulam Kadir, has filed this application under Section 19 of the Administrative Tribunals Act, 1985, praying for a direction to the respondents to revise the retiral benefits, i.e. pension, DCRG, leave encashment etc. of the applicant on the basis of proforma fixation allowed to him in the post of Driver 'A' Special in the scale of Rs. 700-900 and allow all consequential benefits, including payment of arrears, which have accrued

on this account.

2. We have heard the learned counsel for the parties.
3. The learned counsel for the respondents has produced an order passed in June, 1998, revising DCRG, commutation of pension and pension, as prayed for by the applicant. The same has been taken on the record of the case. In view of the order referred to above, the present application has become infructuous.
4. The application is dismissed as having become infructuous. No order as to costs.

Gopal Singh

(Gopal Singh)

Adm. Member

Gopal Krishna

(Gopal Krishna)

Vice Chairman

cvr.